

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

29

C.P.No.281/2000 in O.A.No.1638/99

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)
Hon'ble Shri Govindan S. Tampli, Member(A)

New Delhi, this the 10th day of October, 2000

Khem Chand
s/o Sh. Yad Ram
r/o H.No.302, Gali No.24
Onkar Nagar, Trinagar
Delhi. ... Petitioner

(By Shri M.K.Bhardwaj, Advocate)

Vs.

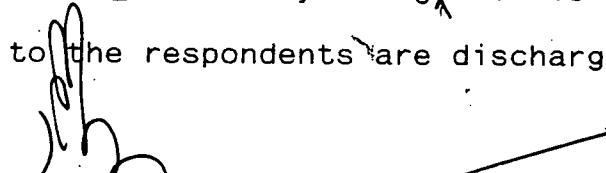
1. Sh. S.P.Mehta
the General Manager
Northern Railway
Baroda House
New Delhi.
2. Dh. D.A.Anand
the Divisional Railway Manager
Northern Railway
Bikaner. ... Respondents

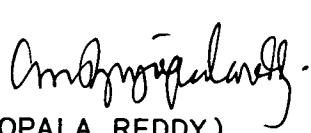
(By Shri R.L.Dhawan, Advocate)

O R D E R (Oral)

By Justice V. Rajagopala Reddy:

It is stated by the learned counsel for the respondents that the order has been complied with. The learned counsel for the petitioner however submits that the calculation was not properly made as the amount is lesser than what ~~he~~ ^{is} has due to him. If that be so, petitioner may file a representation to the respondents and respondents may ~~be~~ rectify ^{the} the same if ~~there~~ ^{who committed} is any wrong. CP is closed. Notices issued to the respondents are discharged.


(GOVINDAN S. TAMPI)
MEMBER(A)


(V.RAJAGOPALA REDDY)
VICE CHAIRMAN(J)

/RAO/